(d) if so, the details of the response to such offer?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per available data, State/UT-wise details of cases relating to total crimes against women and details regarding rape cases are given in Annexure-I and Annexure-II respectively [See Appendix 228 Annexure No. 48 and 49]. The data regarding the details of such crimes caused by civilians, armed forces and police personnel separately is not maintained centrally.

(b) As per seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations.

The Government of India has enacted the Criminal Amendment Act 2013 to provide for enhanced punishments for rape, aggravated rape, assault on women, intent to outrage her modesty and sexual harassment. New offences have been defined and punishment has been prescribed for non-treatment of victims by any hospital, acid attack, attempt of acid attack, use of force to disrobe women, voyeurism, stalking, trafficking of person and repeat offences. The Ministry of Home Affairs convened a conference of Chief Secretaries and Director Generals of Police on crime against women and other vulnerable groups of the society. The conference deliberated on various measures for preventing crimes against women and measures for expediting investigation and trials for crimes against women.

Ministry of Home Affairs has also issued an advisory to the States on 22nd April, 2013 to increase the representation of women in Police force which would reduce incidents of crime against women.

(c) and (d) Ministry of Home Affairs has not received any such proposal in this regard.

Procurement of helicopters from Boeing, USA

*588. SHRI SALIM ANSARI: Will the Minister of DEFENCE be pleased to state:

(a) whether Indian Air Force (IAF) is procuring Chinook CH-47F heavy-lift helicopters and AH-64D Block III Apache helicopters from Boeing Company of USA;

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- (b) if so, the details of the deal;
- (c) the estimated cost of these helicopters;
- (d) whether proper procedure of tendering, as laid down by Central Vigilance Commission (CVC), has been followed for purchase of equipment from abroad; and
 - (e) if so, the details in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) The Indian Air Force is processing cases for procurement of Chinook CH-47F Heavy Lift Helicopters (HLH) and AH-64 D Block III Apache helicopters from M/s Boeing Company of USA.

Based on Acceptance of Necessity (AoN) accorded by Defence Acquisition Council (DAC) on 21st January, 2008, a multi-vendor Request for Proposal (RFP) was issued on 26th May, 2009 for procurement of 15 HLHs under 'Buy (Global)' category at an AoN cost of Rs.2468.41 Crore. Two vendors who responded to the RFP cleared the Technical Evaluation and Field Evaluation Trials (FET). M/s. Boeing with CH-47F Helicopter emerged as L1 Vendor. Presently, the proposal is at Contract Negotiations stage.

Based on the Acceptance of Necessity (AoN) accorded by the DAC on 23rd May 2007, a multi-vendor RFP was issued on 25th May, 2009 for procurement of 22 Attack helicopters under 'Buy (Global)' category at an AoN cost of Rs. 3094.98 Crore. Out of three vendors who responded, only AH-64 D Block-III helicopter of M/s Boeing cleared the Field Evaluation Trials (FET). Presently, the proposal is at Contract Negotiations stage.

Both the cases have been processed through multi-vendor RFP as per the extant Defence Procurement Procedure.

Review of Employees' Pension Scheme, 1995

†*589. SHRI MAHENDRA SINGH MAHRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is considering to review the Employees' Pension Scheme, 1995;
 - (b) if so, by when this review would be done;